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असाधारण

EXTRAORDINARY

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PART II - Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 5th April, 2021/ Chaitra 15, 1943 (Saka)

## CORRIGENDA

In the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (Ord.3 of 2021), published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 4th April, 2021, Issue No. 21,--

- in page 3, line 31, for "preliminary information", read "preliminary information memorandum";
- (ii) in page 3, line 34, for "insolvency date", read "insolvency commencement date";
- (iii) in page 22, line 5, for "in under clause (b)", read "in clause (b)"
- (iv) in page 27, line 20, for "cause (c)", read "clause (c)".

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.